

Before The National Green Tribunal Sitting at Kolkata**Between**

1. Bittu Biswakarma

S/o: Late Tribeni Biswakarma

Address: Barabani Station Para, Paschim Bardhaman,

West Bengal – 713334, India

(Mobile: 8637853175, Email: bittuasansol19@gmail.com)

Applicant/ Appellant.... ..

And

1. Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, Delhi – 110032. +91-11-43102030, E-mail- ccb.cpcb@nic.in
2. District Magistrate, Paschim Bardhaman, Office of the District Magistrate, Paschim Bardhaman, West Bengal – 713305. Email- dmpaschimbardhaman@gmail.com
3. West Bengal Pollution Control Board, Paribesh Bhawan, 10A Block-LA, Sector-III, Bidhannagar, Kolkata – 700106. Email- net.wbpcb-wb@bangla.gov.in
4. Barabani Block Land Revenue Officer (BLRO), Block Development Officer, Barabani, P.O. Domohani Bazar, Paschim Bardhaman – 713334. Email- blrobarabani@gmail.com
5. GMB Brickfields, Near Barabani Railway Station, Barabani, Paschim Bardhaman, West Bengal.
6. GRC Brickfields, Near Barabani Railway Station, Barabani, Paschim Bardhaman, West Bengal.
7. Raja Brickfields, Joyramdanga, Barabani, Paschim Bardhaman, West Bengal.

Respondent /s

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Bittu Biswakarma

S.L. NO 27 Date 25

FORM I
(See Rule 8(1))

Before The National Green Tribunal Sitting at Kolkata

MEMORANDUM OF APPLICATION / APPEAL
[Under Section 18(1) read with Sections 14, 15, & 17 of the National Green
Tribunal Act, 2010]

Application / Appeal No; - of 2025

Between

1. **Bittu Biswakarma**

S/o: Late Tribeni Biswakarma

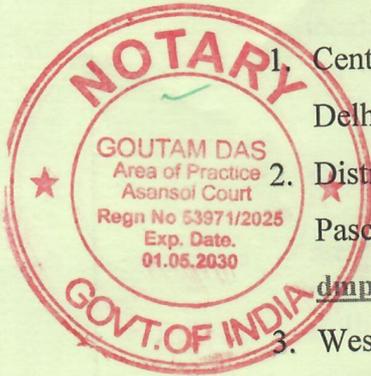
Address: Barabani Station Para, Paschim Bardhaman,

West Bengal – 713334, India

Email- biswakarmaconsultancy@gmail.com Applicant/.....
mob no- 8637853175

And

1. Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar,
Delhi – 110032. +91-11-43102030, E-mail- ccb.epcb@nic.in
2. District Magistrate, Paschim Bardhaman, Office of the District Magistrate,
Paschim Bardhaman, West Bengal – 713305. Email-
dmpaschimbardhaman@gmail.com
3. West Bengal Pollution Control Board, Paribesh Bhawan, 10A Block-LA,
Sector-III, Bidhannagar, Kolkata – 700106. Email- net.wbpcb-
wb@bangla.gov.in
4. Barabani Block Land Revenue Officer (BLRO), Block Development
Officer, Barabani, P.O. Domohani Bazar, Paschim Bardhaman – 713334.
Email- blrobarabani@gmail.com
5. GMB Brickfields, Near Barabani Railway Station, Barabani, Paschim
Bardhaman, West Bengal.
6. GRC Brickfields, Near Barabani Railway Station, Barabani, Paschim
Bardhaman, West Bengal
7. Raja Brickfields, Joyramdanga, Barabani, Paschim Bardhaman, West
Bengal



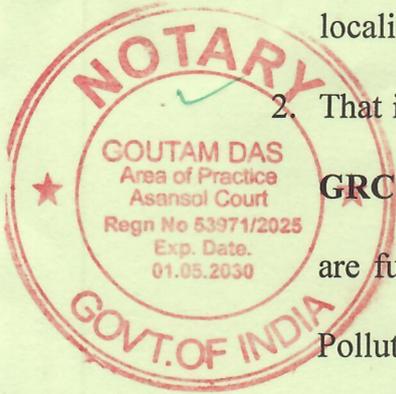
01 SEP 2025

Bittu Biswakarma

1. The address of the Applicant is as given above for the service of notices of this application/appeal and that of their representative(s): Barabani Station Para, Near Shiv Mandir, Barabani, Paschim Bardhaman, West Bengal – 713334
2. The addresses of the Respondents are as given above for service of notices of this application/appeal.
3. The Applicant above-named begs to present the Memorandum of Application against the inaction/failure of the Respondents to control illegal brickfields and environmental violations, on the grounds set out hereunder:

FACTS OF THE CASE

1. That the Applicant is a permanent resident of **Barabani Station Para, Paschim Bardhaman, West Bengal**, and is directly affected by the severe environmental degradation caused by illegal brick kilns operating in the locality.
2. That in the area of Barabani, several brickfields namely **GMB Brickfields, GRC Brickfields, Raja Brickfields, and many other similar brickfields** are functioning **without valid consent to operate** from the West Bengal Pollution Control Board and in violation of the guidelines issued by the **Central Pollution Control Board (CPCB)**.
3. That these brickfields are operating **without Environmental Clearance (EC)** as mandated under the **Environment Impact Assessment Notification, 2006**, and without adopting the prescribed **zig-zag technology**, thereby causing large-scale emissions.
4. That due to continuous operation of these units:
 - Toxic smoke and particulate matter are released, causing **serious respiratory problems** including asthma, bronchitis and lung infections in the surrounding population.



01 SEP 2025

Bitto Biswas

- The air quality in the area has severely deteriorated, with visible black smoke and suspended dust in the atmosphere.
- **Groundwater and soil are being contaminated** due to ash deposition and improper waste disposal.
- **Agricultural yield has reduced drastically**, as fertile topsoil is being used illegally by these brickfields in violation of land use norms.

Bishu Biswas

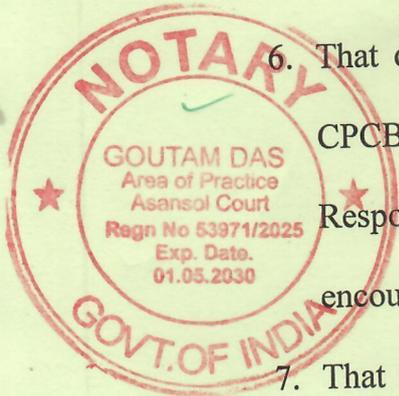
5. That the operation of these brick kilns is in clear violation of:

- The **Air (Prevention & Control of Pollution) Act, 1981**
- The **Environment (Protection) Act, 1986**
- Guidelines of CPCB and WBPCB regarding operation of brick kilns.

6. That despite the existence of binding directions from Hon'ble NGT and CPCB regarding closure of non-compliant brick kilns across India, the Respondent authorities have failed to take any effective action, thereby encouraging **blatant violation of environmental laws**.

7. That the Applicant also raised the matter in the **local press and media**, highlighting the severe environmental and health problems being faced by the people of Barabani due to these illegal brick kilns. However, even after wide publicity in the press, **no concrete action was taken by the Respondent authorities**.

8. That the continued operation of these illegal brick kilns, not only GMB, GRC and Raja Brickfields but also several **other unregulated units in Barabani and adjoining areas**, poses an **imminent and irreparable threat** to public health, agricultural sustainability and environmental balance of the region, and hence immediate intervention of this Hon'ble Tribunal is warranted.



01 SEP 2025

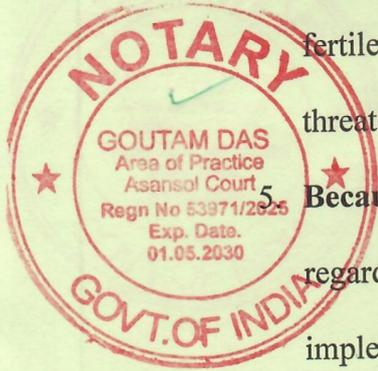
GROUND

1. **Because** the Respondent brickfields are operating without valid statutory approvals (Consent to Establish/Operate and Environmental Clearance) as mandated by the **Air Act, 1981, Water Act, 1974, and EIA Notification, 2006.**
2. **Because** the operation of these brickfields is causing heavy air pollution, thereby violating the **right to life and clean environment under Article 21 of the Constitution of India.**
3. **Because** the Respondent authorities, including the District Magistrate, CPCB, WBPCB, and BDO Barabani, have failed to discharge their statutory duty to prevent environmental degradation.
4. **Because** the functioning of these brickfields involves illegal extraction of fertile topsoil, which is prohibited under environmental laws and is threatening agricultural sustainability.
5. **Because** the CPCB and Hon'ble NGT have already issued directions regarding closure of non-compliant brick kilns, but the same have not been implemented in Barabani.
6. **Because** the continued inaction of the authorities amounts to **dereliction of duty** and encourages blatant violation of environmental laws.

LIMITATION

This Application is being filed within the limitation period prescribed under Section 14 of the NGT Act, 2010. The cause of action is **continuous and recurring in nature**, as the illegal operations of the brick kilns are ongoing and continue to cause daily and irreparable damage to the environment and public health. Hence, the Application is within limitation.

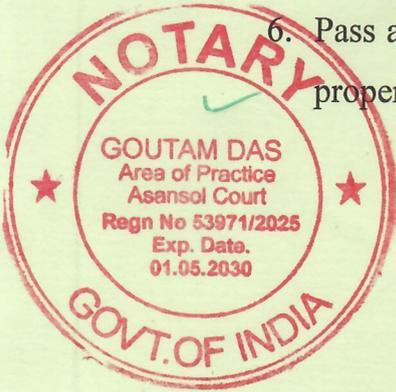
PRAYER / RELIEFS SOUGHT



01 SEP 2025

The Applicant respectfully prays that this Hon'ble Tribunal may be pleased to:

1. Direct the immediate **closure of illegal and non-compliant brick kilns** (including GMB, GRC, Raja Brickfields and other units) operating in Barabani, Paschim Bardhaman.
2. Direct the **CPCB and WBPCB** to conduct inspection and submit a report, and to initiate strict action including penalties and **environmental compensation** against the erring units.
3. Direct the **District Magistrate and BDO, Barabani** to ensure strict compliance of environmental norms and NGT/CPCB guidelines regarding operation of brick kilns.
4. Direct the Respondents to take **restoration measures** in the affected areas, including plantation, dust suppression, and soil rejuvenation.
5. Direct the Respondents to establish a proper **monitoring mechanism** to prevent future violations.
6. Pass any other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



Bittu Biswakarma
Signature of Applicant/ Appellant

Signature of Authorised representative of
Applicant/ Appellant

VERIFICATION

01 SEP 2025

I, Bittu Biswakarma, son of Late Tribeni Biswakarma, age 29 years resident of Barabani Station Para, Paschim Bardhaman, West Bengal – 713334, do hereby verify that the contents of the above application from paras 01 to end are true to my personal knowledge and paras 01 to end believed to be true on legal advice and that have not suppressed any material facts.

Date: 01/09/2025

Place: Asansol

Bittu Biswakarma
Signature of Applicant/ Appellant
(Bittu Biswakarma)

Solemnly Affirmed & Declare
before me on identification

GOUTAM DAS
NOTARY

6 / 24



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

39AA 187525

A F F I D A V I T

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA

Original Application / Appeal No. _____ Of 2025

IN THE MATTER OF:

Bittu Biswakarma

S/o Late Tribeni Biswakarma

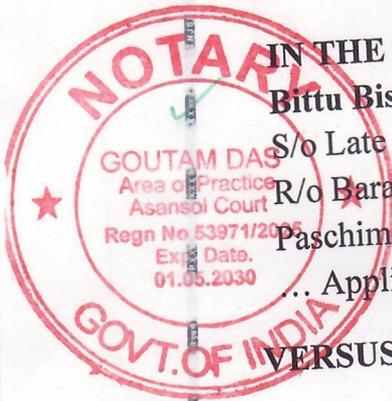
R/o Barabani Station Para, P.S. Barabani,

Paschim Bardhaman, West Bengal - 713334.

... Applicant

VERSUS

(Respondents as per Application)



01 SEP 2025

A F F I D A V I T

I, Bittu Biswakarma, son of Late Tribeni Biswakarma, aged about 29 years, resident of Barabani Station Para, P.S. Barabani, District Paschim Bardhaman, West Bengal - 713334, do hereby solemnly affirm and state as follows:

Bittu Biswakarma

That I am the Applicant in the accompanying Application/Appeal filed before this Hon'ble Tribunal and I am fully conversant with the facts and circumstances of the case.

That the statements made in paragraphs 1 to 20 of the Application (Facts of the Case, Grounds, Limitation and Reliefs) are true and correct to my personal knowledge, and the statements made in the legal submissions under Grounds and Prayer are based on legal advice, which I believe to be true.

That the Annexures annexed to the Application are true copies of their respective originals.

That I have not suppressed any material facts relevant to the case.



Bittu Biswakarma

DEPONENT

(Signature of Bittu Biswakarma)

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

Verified at Asansol District Court before the Notary Public, this 01st day of September, 2025.

01 SEP 2025

Bittu Biswakarma

(Signature of Deponent)

Bittu Biswakarma

Applicant

ATTESTATION

Solemnly affirmed and signed before me at Asansol District Court on this 01st day of September, 2025.

(Signature & Seal of Notary Public)

Solemnly Affirmed & Declare
before me on Identification

Name: _____

Regn. No.: _____

GOUTAM DAS
NOTARY
Asansol
Regn No 53971/2025
Exp. Date 01.05.2030
Govt of India

Annexure A

Copy of Complaint/Representation filed with Authorities

Date: - 28/04/2025

To

The Environmental Engineer,
West Bengal Pollution Control Board (WBPCB),
Asansol Regional Office,
Kalyanpur Satellite Township Project (KSTP),
Dr. B.C. Roy Road, P.O.-Dakshin Dhadka, Asansol,
Dist.-Paschim Bardhaman, PIN-713302.

Subject: Urgent Complaint against Illegal, Hazardous, and Unauthorized Operations by GMB Bricks Field and GRC Bricks Field at Vill. & P.O. Bhanora, P.S. Barabani, Dist. Paschim Bardhaman – **Immediate Sealing and Legal Action Requested.**

Respected Sir/Madam,

I write to you with grave concern regarding the ongoing illegal activities being carried out by GMB Bricks Field and GRC Bricks Field, situated at Village and P.O.: Bhanora, P.S.: Barabani, District: Paschim Bardhaman, PIN: 713334.

Despite operating for over a decade, these units have never obtained mandatory Consent to Establish (CTE) or Consent to Operate (CTO) from your office, in blatant violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

Specific Violations and Damages:

- **Illegal Operation without Environmental Clearances:**

GMB Bricks Field and GRC Bricks Field have been operating without mandatory clearances (CTE/CTO), completely ignoring regulatory requirements.

- **Severe Environmental Destruction:**

Both units are illegally excavating fertile agricultural lands and destroying nearby forest areas, resulting in rapid land degradation, deforestation, and loss of biodiversity.

- **Damage to Public Infrastructure:**

Heavy, overloaded vehicles from these brickfields are damaging public roads and bridges, while nearby residential houses are developing dangerous structural cracks.

- **Violation of Labour Laws and Human Rights:**

Workers are employed without any protective measures, minimum wage compliance is absent, and instances of child labour are openly seen, violating the Child Labour (Prohibition and Regulation) Act, 1986.

- **Public Nuisance and Health Hazard:**
Continuous dust pollution, soil erosion, unsafe working conditions, and noise pollution severely affect the health and well-being of local residents, leading to respiratory issues and mental distress.
- **Encroachment and Illegal Land Capture:**
There is credible evidence that both brick fields are slowly and unlawfully encroaching upon adjacent lands without authorization, violating land reform laws.
- **illegal Coal Procurement and Transportation:**
These factories are purchasing illegal coal, thereby encouraging unauthorized coal mining and illegal coal transportation, seriously endangering environmental balance, public order, and promoting organized illegal activities.
- **Promotion of Illegal Small Mining:**
Their demand for illegally mined coal has indirectly promoted unauthorized small mining activities, further degrading land and forest resources.
- **Lack of Basic Sanitation Facilities:**
The brick fields have no proper arrangements for bathrooms or sanitation facilities for workers, causing unhygienic conditions and violating the Factories Act, 1948, and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

Immediate Actions Requested:

1. In light of these serious and repeated violations, I urgently request that your office:
2. Conduct a detailed on-site inspection of GMB Bricks Field and GRC Bricks Field within the next 7 days.
3. Immediately seal the premises under the applicable provisions of environmental law.
4. Impose substantial fines and penalties for the extensive environmental and public damages caused.
5. Initiate criminal proceedings against the responsible parties for breaches of environmental, labour, and child protection laws.
6. Oversee restoration and rehabilitation measures to repair the environmental and infrastructural damages caused.

Bibhu Biswakarma
28/4/28

Take strict and exemplary action to deter other industries from flouting the law.

Note: Continued inaction will compel escalation of this matter to higher authorities, including the State Environmental Tribunal, the National Green Tribunal (Eastern Bench), and wide public media exposure.

I trust the WBPCB will act promptly to uphold the law, protect the environment, and safeguard the fundamental rights of the affected community.

I request a written Action Taken Report (ATR) regarding the steps initiated against GMB Bricks Field and GRC Bricks Field at the earliest.

Yours faithfully,

Bittu Biswakarma 28/4/23

(Bittu Biswakarma)

(Barabani Station Para, Barabani,
Paschim Bardhaman, 713334)

(Within 150 meters of the
Brickfields)

Mob No- 8637853175

Date: - 28/04/2025

To
District Magistrate,
Paschim Bardhaman.

Subject: Urgent Complaint against Illegal, Hazardous, and Unauthorized Operations by
GMB Bricks Field and GRC Bricks Field at Vill. & P.O. Bhanora, P.S. Barabani, Dist.
Paschim Bardhaman – **Immediate Sealing and Legal Action Requested.**

Respected Sir,

I write to you with grave concern regarding the ongoing illegal activities being carried out by GMB Bricks Field and GRC Bricks Field, situated at Village and P.O.: Bhanora, P.S.: Barabani, District: Paschim Bardhaman, PIN: 713334.

Despite operating for over a decade, these units have never obtained mandatory Consent to Establish (CTE) or Consent to Operate (CTO) from your office, in blatant violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

Specific Violations and Damages:

- **Illegal Operation without Environmental Clearances:**
GMB Bricks Field and GRC Bricks Field have been operating without mandatory clearances (CTE/CTO), completely ignoring regulatory requirements.
- **Severe Environmental Destruction:**
Both units are illegally excavating fertile agricultural lands and destroying nearby forest areas, resulting in rapid land degradation, deforestation, and loss of biodiversity.
- **Damage to Public Infrastructure:**
Heavy, overloaded vehicles from these brickfields are damaging public roads and bridges, while nearby residential houses are developing dangerous structural cracks.
- **Violation of Labour Laws and Human Rights:**
Workers are employed without any protective measures, minimum wage compliance is absent, and instances of child labour are openly seen, violating the Child Labour (Prohibition and Regulation) Act, 1986.
- **Public Nuisance and Health Hazard:**
Continuous dust pollution, soil erosion, unsafe working conditions, and noise pollution severely affect the health and well-being of local residents, leading to respiratory issues and mental distress.
- **Encroachment and Illegal Land Capture:**
There is credible evidence that both brick fields are slowly and unlawfully encroaching upon adjacent lands without authorization, violating land reform laws.

• **illegal Coal Procurement and Transportation:**

These factories are **purchasing illegal coal**, thereby **encouraging unauthorized coal mining and illegal coal transportation**, seriously endangering environmental balance, public order, and promoting organized illegal activities.

• **Promotion of Illegal Small Mining:**

Their demand for illegally mined coal has indirectly promoted **unauthorized small mining activities**, further degrading land and forest resources.

• **Lack of Basic Sanitation Facilities:**

The brick fields have **no proper arrangements for bathrooms or sanitation facilities** for workers, causing unhygienic conditions and violating the **Factories Act, 1948**, and the **Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996**.

Immediate Actions Requested:

1. In light of these serious and repeated violations, I urgently request that your office:
2. Conduct a detailed on-site inspection of GMB Bricks Field and GRC Bricks Field within the next 7 days.
3. Immediately seal the premises under the applicable provisions of environmental law.
4. Impose substantial fines and penalties for the extensive environmental and public damages caused.
5. Initiate criminal proceedings against the responsible parties for breaches of environmental, labour, and child protection laws.
6. Oversee restoration and rehabilitation measures to repair the environmental and infrastructural damages caused.
7. Issue **strict show-cause notices** and cancel any future licenses or operations linked to these violators.

I trust the office will act promptly to uphold the law, protect the environment, and safeguard the fundamental rights of the affected community.

I request a written Action Taken Report (ATR) regarding the steps initiated against GMB Bricks Field and GRC Bricks Field at the earliest.



Yours faithfully,

Bittu Biswakarma

(Bittu Biswakarma)
(Barabani Station Para, Barabani,
Paschim Bardhaman, 713334)
(Within 150 meters of the Brickfields)
Mob No- 8637853175
Email: -
biswakarmaconsultancy@gmail.com

*******Urgent Complaint Against Illegal Operation of GMB & GRC Brick Fields at Barabani, Paschim Bardhaman, West Bengal – Violation of Environmental and Labour Laws*******

1 message

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>
To: admn.ngt@gov.in, registrar-ngt@gov.in, publicgrievance-ngt@gov.in

30 April 2025 at 18:53

Respected Sir/Madam,

I, Bittu Biswakarma, a concerned citizen and resident of Station Para, Barabani, District: Paschim Bardhaman, West Bengal—713334, residing within 150 meters of the said industrial units, submit this grievance with utmost urgency under Article 21 of the Constitution of India, invoking provisions under the National Green Tribunal Act, 2010, and other applicable environmental legislations.

I bring to your kind notice the flagrant violations of environmental and human rights laws by two units, namely **GMB Bricks Field** and **GRC Bricks Field**, operating at Village and P.O.: Bhanora, P.S.: Barabani, District: Paschim Bardhaman, West Bengal, PIN: 713334.

The said brickfields have been operating without any **Consent to Establish (CTE)** or **Consent to Operate (CTO)** from the **West Bengal Pollution Control Board**, thereby violating:

- The **Water (Prevention and Control of Pollution) Act, 1974**
- The **Air (Prevention and Control of Pollution) Act, 1981**
- The **Environment (Protection) Act, 1986**
- The **National Green Tribunal Act, 2010**

Grave and Continuing Violations:**1. Environmental Damage:**

- Illegal excavation of fertile topsoil and destruction of green cover causing rapid deforestation and biodiversity loss.
- Continuous dust and smoke pollution affecting air quality and soil degradation in surrounding agricultural lands.

2. Violation of Labour and Child Protection Laws:

- Employment of workers without safety gear and minimum wage.
- **Child labour** openly used in brick production, violating the **Child Labour (Prohibition and Regulation) Act, 1986**.
- Non-compliance with the **Factories Act, 1948**, and **BOCW Act, 1996**, due to the absence of sanitation facilities.

3. Public Nuisance & Structural Damage:

- Movement of overloaded trucks causing damage to public infrastructure.
- Vibration and dust pollution leading to **cracks in residential houses** nearby.
- Respiratory ailments, mental stress, and unsafe conditions for the elderly and children.

4. Illegal Land Use & Encroachment:

- Continuous expansion of brick kilns by encroaching on adjacent lands, violating the **Land Reforms Act**.
- Operation in close proximity to inhabited areas without zoning clearances.

5. Use of Illegal Coal and Promotion of Small Illegal Mines:

- Procuring illegal coal sourced from unauthorized coal mines, encouraging organized illegal mining activity, and worsening ecological degradation.

Prayer for Intervention:

In light of these serious, repeated, and ongoing violations, I respectfully request the Hon'ble Tribunal to:

1. Take **suo motu cognizance** of this grievance and initiate proceedings under Sections 14, 15, and 18 of the NGT Act, 2010.
2. **Direct WBPCB and District Magistrate, Paschim Bardhaman,** to conduct a detailed inspection and file a report within a fixed timeline.
3. **Immediately order cessation/sealing** of GMB and GRC Brick Fields pending compliance and clearance.
4. Impose appropriate **environmental compensation** as per the principles of **Polluter Pays** and **the Precautionary Principle**.
5. **Initiate prosecution** under the relevant provisions of the Water Act, Air Act, EP Act, and Labour Laws.
6. Direct appropriate agencies to **rehabilitate the damaged environment and affected localities**.

I am ready to provide any further evidence, witness accounts, or documentary proofs to support the matter.

This complaint is submitted in the public interest to protect the **right to clean air, a safe environment, and sustainable development**, and to prevent continued abuse of environmental norms.

Attached herewith are supporting documents, including photographs and map locations, for your kind perusal.

Sincerely,

Bittu Biswakarma

Station Para, Barabani, Paschim Bardhaman – 713334

Mobile: 8637853175

2 attachments

 **WhatsApp Video 2025-04-27 at 20.16.41_e172a1ef.mp4**
620K

 **WhatsApp Video 2025-04-27 at 20.18.10_a896f4ac.mp4**
7870K

Urgent Complaint against Illegal, Hazardous, and Unauthorized Operations by GMB Bricks Field and GRC Bricks Field at Vill. & P.O. Bhanora, P.S. Barabani, Dist. Paschim Bardhaman – Immediate Sealing and Legal Action Requested

1 message

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>

28 April 2025 at 13:53

To: net.wbpcb-wb@bangla.gov.in

Respected Sir/Madam,

I write to you with grave concern regarding the ongoing illegal activities being carried out by GMB Bricks Field and GRC Bricks Field, situated at Village and P.O.: Bhanora, P.S.: Barabani, District: Paschim Bardhaman, PIN: 713334.

Despite operating for over a decade, these units have never obtained mandatory Consent to Establish (CTE) or Consent to Operate (CTO) from your office, in blatant violation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

Specific Violations and Damages:

- **Illegal Operation without Environmental Clearances:**

GMB Bricks Field and GRC Bricks Field have been operating without mandatory clearances (CTE/CTO), completely ignoring regulatory requirements.

- **Severe Environmental Destruction:**

Both units are illegally excavating fertile agricultural lands and destroying nearby forest areas, resulting in rapid land degradation, deforestation, and loss of biodiversity.

- **Damage to Public Infrastructure:**

Heavy, overloaded vehicles from these brickfields are damaging public roads and bridges, while nearby residential houses are developing dangerous structural cracks.

- **Violation of Labor Laws and Human Rights:**

Workers are employed without any protective measures, minimum wage compliance is absent, and instances of child labour are openly seen, violating the Child Labour (Prohibition and Regulation) Act, 1986.

- **Public Nuisance and Health Hazard:**

Continuous dust pollution, soil erosion, unsafe working conditions, and noise pollution severely affect the health and well-being of local residents, leading to respiratory issues and mental distress.

- **Encroachment and Illegal Land Capture:**

There is credible evidence that both brickfields are slowly and unlawfully encroaching upon adjacent lands without authorization, violating land reform laws.

- **illegal Coal Procurement and Transportation:**

These factories are purchasing illegal coal, thereby encouraging unauthorized coal mining and illegal coal transportation, seriously endangering environmental balance and public order, and promoting organized illegal activities.

- **Promotion of Illegal Small Mining:**

Their demand for illegally mined coal has indirectly promoted unauthorized small mining activities, further degrading land and forest resources.

- **Lack of Basic Sanitation Facilities:**

The brickfields have no proper arrangements for bathrooms or sanitation facilities for workers, causing unhygienic conditions and violating the Factories Act, 1948, and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

Immediate Actions Requested:

- 1. In light of these serious and repeated violations, I urgently request that your office:**
- 2. Conduct a detailed on-site inspection of GMB Bricks Field and GRC Bricks Field within the next 7 days.**
- 3. Immediately seal the premises under the applicable provisions of environmental law.**
- 4. Impose substantial fines and penalties for the extensive environmental and public damages caused.**
- 5. Initiate criminal proceedings against the responsible parties for breaches of environmental, labour, and child protection laws.**
- 6. Oversee restoration and rehabilitation measures to repair the environmental and infrastructural damages caused.**

Take strict and exemplary action to deter other industries from flouting the law.

Note: Continued inaction will compel escalation of this matter to higher authorities, including the State Environmental Tribunal, the National Green Tribunal (Eastern Bench), and wide public media exposure.

I trust the WBPCB will act promptly to uphold the law, protect the environment, and safeguard the fundamental rights of the affected community.

I request a written Action Taken Report (ATR) regarding the steps initiated against GMB Bricks Field and GRC Bricks Field at the earliest.

Yours faithfully,

Bittu Biswakarma

Barabani Station Para, Barabani, Paschim Bardhaman, 713334 (within 150 meters of the Brickfields)

Mob No- 8637853175

 **WhatsApp Video 2025-04-27 at 20.16.41_e172a1ef.mp4**
620K

 **WhatsApp Video 2025-04-27 at 20.18.10_a896f4ac.mp4**
7870K

 **IMG_20250428_0001 (1).pdf**
266K

Urgent Complaint against Illegal, Hazardous, and Unauthorized Operations by GMB Bricks Field and GRC Bricks Field at Vill. & P.O. Bhanora, P.S. Barabani, Dist. Paschim Bardhaman – Immediate Sealing and Legal Action Requested

1 message

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>

28 April 2025 at 18:34

To: ccb.cpcb@nic.in

Respected Sir/Madam,

I write to you with grave concern regarding the ongoing illegal activities being carried out by GMB Bricks Field and GRC Bricks Field, situated at Village and P.O.: Bhanora, P.S.: Barabani, District: Paschim Bardhaman, PIN: 713334.

Despite operating for over a decade, these units have never obtained mandatory Consent to Establish (CTE) or Consent to Operate (CTO) from your office, in blatant violation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

Specific Violations and Damages:

- **Illegal Operation without Environmental Clearances:**

GMB Bricks Field and GRC Bricks Field have been operating without mandatory clearances (CTE/CTO), completely ignoring regulatory requirements.

- **Severe Environmental Destruction:**

Both units are illegally excavating fertile agricultural lands and destroying nearby forest areas, resulting in rapid land degradation, deforestation, and loss of biodiversity.

- **Damage to Public Infrastructure:**

Heavy, overloaded vehicles from these brickfields are damaging public roads and bridges, while nearby residential houses are developing dangerous structural cracks.

- **Violation of Labor Laws and Human Rights:**

Workers are employed without any protective measures, minimum wage compliance is absent, and instances of child labour are openly seen, violating the Child Labour (Prohibition and Regulation) Act, 1986.

- **Public Nuisance and Health Hazard:**

Continuous dust pollution, soil erosion, unsafe working conditions, and noise pollution severely affect the health and well-being of local residents, leading to respiratory issues and mental distress.

- **Encroachment and Illegal Land Capture:**

There is credible evidence that both brickfields are slowly and unlawfully encroaching upon adjacent lands without authorization, violating land reform laws.

- **illegal Coal Procurement and Transportation:**

These factories are purchasing illegal coal, thereby encouraging unauthorized coal mining and illegal coal transportation, seriously endangering environmental balance and public order, and promoting organized illegal activities.

- **Promotion of Illegal Small Mining:**

Their demand for illegally mined coal has indirectly promoted unauthorized small mining activities, further degrading land and forest resources.

- **Lack of Basic Sanitation Facilities:**

The brickfields have no proper arrangements for bathrooms or sanitation facilities for workers, causing unhygienic conditions and violating the Factories Act, 1948, and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

Immediate Actions Requested:

- 1. In light of these serious and repeated violations, I urgently request that your office:**
- 2. Conduct a detailed on-site inspection of GMB Bricks Field and GRC Bricks Field within the next 7 days.**
- 3. Immediately seal the premises under the applicable provisions of environmental law.**
- 4. Impose substantial fines and penalties for the extensive environmental and public damages caused.**
- 5. Initiate criminal proceedings against the responsible parties for breaches of environmental, labour, and child protection laws.**
- 6. Oversee restoration and rehabilitation measures to repair the environmental and infrastructural damages caused.**

Take strict and exemplary action to deter other industries from flouting the law.

I trust the WBPCB will act promptly to uphold the law, protect the environment, and safeguard the fundamental rights of the affected community.

I request a written Action Taken Report (ATR) regarding the steps initiated against GMB Bricks Field and GRC Bricks Field at the earliest.

Yours faithfully,

Bittu Biswakarma

Barabani Station Para, Barabani, Paschim Bardhaman, 713334 (within 150 meters of the Brickfields)

Mob No- 8637853175

2 attachments

 **WhatsApp Video 2025-04-27 at 20.16.41_e172a1ef.mp4**
620K

 **WhatsApp Video 2025-04-27 at 20.18.10_a896f4ac.mp4**
7870K

Annexure B Reply received from West Bengal - pollution Control Board through Post



LIFE
Lifestyle For
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

PG Cell and ANA&T Cell, Mani Square, 8th floor

Block / Space-8IT on Western Side,

164/1, Maniktala Main Road, Kolkata-700054

Ph.: 033-2202 3130 Website: www.wbpcb.gov.in

Complain Docket No. PCB10547

Memo No. :

-PG/LD/03/2025

Dated: 26-05-2025

To

The Environmental Engineer & In-charge

Asansol Regional Office,

WEST BENGAL POLLUTION CONTROL BOARD

Kalyanpur Satellite Township Project (KSTP),

Dr. B. C. Roy Road,

P.O.- Dakshin Dhadka, P.S.-Asansol(north),

Dist.- Paschim Bardhaman,

Asansol- 713302.

Sub: Complaint regarding alleged illegal operation of two bricks field located at Barabani Station Para, Barabani, Vill -Bhanora, Barabani Station Para, Barabani, PO -Bhanora BO, PS -Barabani, Dist: Paschim (West) Burdwan (Bardhaman), Pin -713334.

Sir/Madam,

Enclosed please find herewith a complaint received by the State Board from Mr. Bittu Biswakarma through e-mail against the respondent M/s. GMB Bricks Field & M/s. GRC Bricks Field located at Vill -Bhanora, Barabani Station Para, Barabani, PO -Bhanora BO, PS -Barabani, Dist: Paschim (West) Burdwan (Bardhaman), Pin -713334.

In view of the above, I am directed to request your good office to look into the issue raised by the complainant Mr. Bittu Biswakarma which needs to be duly addressed from your end, if the complaint is found to be true & correct, an **Action Taken Report (ATR)** may kindly be sent to the State Board & to the Complainant at an early date.

Yours faithfully,

Encl: As Stated

Sd/-

Senior Scientific Officer & In-Charge
Public Grievance Cell

Memo No. 755 (1) -PG/LD/03/2025

Dated: 26-05-2025

Copy forwarded for information to: -

1. Mr. Bittu Biswakarma, Vill-Bhanora, Barabani Station Para, Barabani, PO - Bhanora BO, PS: Barabani, Dist: Paschim (West) Burdwan (Bardhaman), Pin: 713334.
2. The Member Secretary, MS Section, Central Pollution Control Board, E-mails < mscb.cpcb@nic.in >, < prc.cpcb@nic.in >
3. The Regional Directorate, Kolkata, Central Pollution Control Board, <Email- rdkolkata.cpcb@gov.in>
4. The Chief Engineer (Planning Cell), WBPCB, Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake City, 700106.
5. The Chief Engineer (O & E Cell), WBPCB, Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake City, 700106.

Senior Scientific Officer & In-Charge
Public Grievance Cell

अपना शहर



तिथि : द्वितीया तिथि दिवा 2.17 तक उपरंत तृतीया तिथि
मन्थन : पूर्वाषाढा नक्षत्र राशि 10.54 तक उपरंत उतराषाढा नक्षत्र
पक्ष : कुम्भ, मीन - अशुभ, विक्रम संवत् - 2082, शक संवत् - 1947
बंगला : तारीख - 29, दिन - शुक्रवार, मास - ज्येष्ठ, बंगाल - 1432
- एकके बेदा

प्रभात खबर
कोलकाता, शुक्रवार
13.06.2025 | 03

आसन्नसोल

आज सूर्यास्त 06:29 बजे

कल सूर्योदय 04:54 बजे

prabhatkhabar.com

उदासीनता. प्रदूषण नियंत्रण बोर्ड की अनदेखी से इलाके में भारी संकट उत्पन्न होने की है आशंका, आरोप 95 फीसदी ईटभट्टे चल रहे हैं सरकारी नियमों का उल्लंघन करके, एनजीटी में जाने की तैयारी

इन ईटभट्टों के पास सीटीड और सीटीओ नहीं होने का आरोप, अवैध मिट्टी खनन करने व श्रमिकों के लिए नहीं है बुनियादी सुविधा



ईटभट्टों का फोटो.

प्रतिनिधि, आसन्नसोल

बाराबनी स्टेशन पाड़ा, शिवमंदिर इलाके के निवास बिट्टू विश्वकर्मा में ईटभट्टों के खिलाफ मुहिम छेड़कर पूरे जिले में खलबली मचा दी है. उन्होंने ईटभट्टों संचालकों के खिलाफ गंभीर आरोप लगाते हुए राज्य प्रदूषण नियंत्रण बोर्ड के आसन्नसोल क्षेत्रीय कार्यालय के पर्यावरण अभियंता को लिखित शिकायत की और यही शिकायत अनिलानंद के माध्यम राज्य प्रदूषण नियंत्रण बोर्ड के ईमेल पर भेजा, जिसे बोर्ड का पब्लिक ग्रीवेंस सेल ने संज्ञान में लिया. क्षेत्रीय कार्यालय की ओर से इस शिकायत पर कोई पहल नहीं हुई. ग्रीवेंस सेल के सॉल्यूशंस सहाईटिफिकल ऑफिसर और प्रभारी ने आसन्नसोल क्षेत्रीय कार्यालय के पर्यावरण अभियंता को चिट्ठी भेजा और कहा कि बिट्टू विश्वकर्मा द्वारा उठाये गये मुद्दे पर गौर करें, शिकायत यदि सही पायी जाती है तो एक्शन टेकन रिपोर्ट राज्य मुख्यालय में जल्द से जल्द तथा इसकी एक प्रति शिकायतकर्ता को भी दें. 26 मई 2025 को वह चिट्ठी जारी होने के बाद भी अवगत श्री विश्वकर्मा के पास बोर्ड की ओर से एक्शन टेकन रिपोर्ट की कोई जानकारी नहीं आयी है. उन्होंने भी जून को पर्यावरण अभियंता को पत्र लिखकर जानने का प्रयास किया कि

उनकी शिकायत पर क्या कोई कार्रवाई हुई है? उसका भी कोई जवाब नहीं मिला है. श्री विश्वकर्मा ने कहा कि वह इस मुद्दे को नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) में ले जाने की तैयारी में जुट गये हैं. प्रदूषण नियंत्रण बोर्ड आसन्नसोल क्षेत्रीय कार्यालय के पर्यावरण अभियंता से इस विषय में पत्र भेजे पर उन्होंने कहा कि शिकायत मिली है. जिसे देखा जा रहा है.

गौरतलब है जिला के लगभग सभी प्रखंडों में ईटभट्टे मौजूद हैं. कोयला सखन रूप से जहां प्रयोग होता है, वहां इनकी संख्या ज्यादा है. बाराबनी स्टेशन पाड़ा निवासी श्री विश्वकर्मा ने ईटभट्टों को लेकर गंभीर आरोप लगाये हैं. प्रत्यक्ष और अप्रत्यक्ष रूप से जिसका खामियाजा आम जनता को उठाना पड़ रहा है. उन्होंने बाराबनी थाना क्षेत्र के भनोड़ा इलाके में एक शक से अधिक

बिट्टू विश्वकर्मा ने क्या आरोप लगाया, जिसे लेकर मची है खलबली

- पर्यावरण मंजूरी के बिना ब्रिक्स फील्ड का अवैध संचालन:** उदा देवी ब्रिक्स फील्ड के मालिकों के पास क्वॉटर एंटरप्राइज (सीटीडी) और क्वॉटर टू ऑपरेट (सीटीडी) नहीं है. यह सीटीडी/क्वॉटर प्रदूषण नियंत्रण बोर्ड देता है, जिसके बिना कोई भी उद्योग स्थापित नहीं हो सकता है. यह जून (प्रदूषण नियंत्रण एवं निगरानी) अधिनियम 1974, अनु (प्रदूषण नियंत्रण एवं निगरानी) अधिनियम 1981 और पर्यावरण (संरक्षण) अधिनियम 1986 का धरे उल्लंघन है.
- अवैध संचालन से गंभीर पर्यावरणीय क्षति:** ईट भट्टों के लिए मिट्टी की जरूरत होती है, वह मिट्टी को अवैध रूप से खनन करके संग्रह की जाती है. इसके लिए कोई भी अनुमति नहीं है. निकले कचरा उजाड़ करके गूँस और आसपास के जन से को बंद किया जा रहा है. किसी गूँस का तैली से धाग, जलवा की कटाई और जैव विविधता को नुकसान हो रहा है.
- श्रम कानून और मानवधिकारों का हो रहा उल्लंघन:** श्रमिकों को बिल प्रिन्सिपल सुझा उद्योग के नियंत्रित किया जाता है, नुकसान कर्मचारी का अनुकूलन नहीं किया जाता और बिल श्रम के मजाले सुखेक्षण देते जाते हैं, जो बिल श्रम (निष्पक्ष और विनियम) अधिनियम 1986 का उल्लंघन है.
- अवैध कोयला का उपयोग से अवैध खनन को मिल रहा है बढ़ावा:** ये ब्रिक्स फील्ड अवैध कोयला का उपयोग करते हैं. किसी अनधिकृत कोयला खनन और अवैध परिवहन को रोकना मिल रहा है. बिना पर्याप्त सुरक्षा, कर्मचारी/कर्मचारी नहीं है इन्हें रोक कर रहे हैं और रोकविल और गार्डिंग के कर्मचारी मिल रहे हैं. कोयले को मात्र से उठाया रूप से उच्चतर श्रेणी के खनन कर्मियों को बाका रोक है, जिसे गूँस और जन स्वास्थ्य का अधिक नुकसान हो रहा है.
- नियमों की अनदेखी कर ईटभट्टों के संचालन से स्वास्थ्य को क्षति:** ईटभट्टों से निकलने हुए प्रदूषण, अशुभ गंध, धूल, धुआँ और ध्वनि प्रदूषण से स्थानीय लोगों को स्वास्थ्य को गंभीर रूप से प्रभावित कर रहा है. निचले लोगों को सात वीं बंगला के साथ काननिक परेशानी भी बढ़ रही है.
- जनकों को हो रहा है अतिपरेशान:** श्री विश्वकर्मा ने कहा कि इस बात का पूरा अंदाजा है कि उदा देवी ब्रिक्स फील्ड स्थला बिल प्रिन्सिपल अनुमति के धरे-धरे आसपास की जनकों को अतिपरेशान करके अपने कार्य का संचालन कर रहे हैं.
- सुविधाई स्वच्छता और सुविधाओं का है अभाव:** श्री विश्वकर्मा ने कहा कि ईटभट्टों में जो श्रमिक काम करते हैं, वह कड़ी रहते हैं. इनके लिए शौचालय वीं कोई सुविधा नहीं होती है. किसी अव्यवस्थित स्थिति में रहते हैं. वह कड़ी रात को रहते हैं. अभाव अत्यंत निर्लक्ष्य श्रमिक (लेबरर विनियमन और सेव री) अधिनियम 1996 का उल्लंघन है.

ऑनलाइन कंसेंट मैनेजमेंट एंड मॉनिटरिंग सिस्टम में पंथिम बंदवान जिला का जो आंकड़ा दिखाया जा रहा है, उसके अनुसार 12 जून 2025 तक कुल 271 ईटभट्टा संचालकों के रजिस्ट्रेशन के लिए आवेदन डाला है, जिसमें 159 को मंजूरी दी गयी है, 24 पेंडिंग में है और 88 को रद्द किया गया है. जबकि जिले में ईटभट्टों की संख्या मान्यताप्राप्त भट्टों से 10 गुना ज्यादा है. भारी संख्या में भट्टी संचालकों ने रजिस्ट्रेशन के लिए आवेदन ही नहीं किया, आगामी समझौता से चला रहे हैं. शिकायत के बाद भी इसकी जांच नहीं होती है.

प्रभात खबर
प्रभात खबर लेकर आया है देश दुनिया, आपके राज्य व शहर की ताज़ातरीन खबरें.
व्हाट्सएप कोड को स्कैन करें और अपडेट रहें.
प्रभात खबर की वेबसाइट पर जाओ और यूट्यूब चैनल youtube.com/@PrabhatKhabartv सब्सक्राइब करें.

इसीएल के निदेशक-तकनीक ने किया कुनुस्तोडिया का दौरा



इसीएल निदेशक-तकनीक गिरिश गोपीनाथन नगर पर्यटन करते हुए.

निदेशक- तकनीक गिरिश गोपीनाथन ने मुख्य खनन परियोजनाओं का लिया जायजा

परियोजनाओं के क्रियान्वयन व उनकी कार्यप्रणाली का विस्तार से जायजा लिया. उन्होंने परियोजनाओं के कुशल संचालन व उत्पादन-उत्पादकों में सुधार के लिए आवश्यक व मुख्यत्व सुझाव भी दिये. इन दौर के महत्व पर प्रकाश डालते हुए क्षेत्रीय महाप्रबंधक एससी मिश्र ने बताया कि निदेशक (तकनीक) का आगमन इन परियोजनाओं के कुशल परिचालन, और उत्पादन-उत्पादकों में वृद्धि लाने के उद्देश्य से हुआ है. उन्होंने कहा कि श्री नगर के मार्गदर्शन से क्षेत्र को काफी लाभ हुआ है. श्री मिश्र ने आगे कहा कि निदेशक द्वारा दिए गए सुझावों का पूरी तरह से पालन किया जाएगा, और कुनुस्तोडिया क्षेत्र इन परियोजनाओं को सफरतापूर्वक संचालित करने के लिए प्रतिबद्ध है.

मिशन 26 को लेकर भाजपा की तैयारी सातों विस के लिए 14 सदस्यीय टीम

संगठनात्मक तैयारी तेज कर दी है. जिलाध्यक्ष देवतन भट्टाचार्य ने जिले की सातों विधानसभा सीटों के लिये प्रभारी और सह संयुक्त प्रभारी के रूप में कुल 14 नेताओं की एक टीम गठित की है. इस टीम में महिलाओं की भी महत्वपूर्ण जिम्मेदारी दी गयी है. कमेटी में नियुक्त किये गये नेताओं की सूची इस प्रकार है:

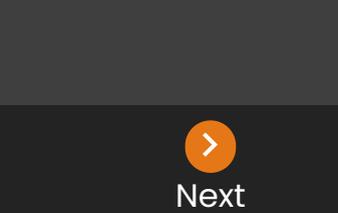
- सरज मंडल, संयुक्त प्रभारी परेश घोष.
- आसन्नसोल साउथ विधानसभा सीट:** प्रभारी रामानंद पाठक, संयुक्त प्रभारी सुजीत मंडल.
- आसन्नसोल नार्थ विधानसभा सीट:** प्रभारी शंभा राय, संयुक्त प्रभारी अर्पिता अचर्या.
- बाराबनी विधानसभा सीट:** प्रभारी संतोष सिंह, संयुक्त प्रभारी सुशील टुडू.

बास्केट पाड़ा में बिजली के झटके से भैंस की हुई मौत

को देखते हुए, विद्युत विभाग द्वारा तत्काल प्रभाव से उस विद्युत प्रवाह वाले बिजली कनेक्शन काट दिये गये हैं. फिलहाल, मुआवजे और आगे की कार्रवाई को लेकर चर्चा जारी है. यह घटना बिजली विभाग की लापरवाही पर गंभीर सवाल खड़े करती है और क्षेत्र में विद्युत सुरक्षा को लेकर चिंता बढ़ाती है.

पुण्यतिथि पर याद किये जायेंगे संत एंथनी

बनारपुर, बनारपुर के संत एंथनी चर्च की ओर से शुक्रवार को संत पुण्यतिथि पर रेली निकाली जायेगी और प्रार्थना-सभा भी होगी. यह जानकारी संत एंथनी चर्च के प्रभारी सुभाष शर्मा ने दी.



संगठनात्मक तैयारी तेज कर दी है. जिलाध्यक्ष देवतन भट्टाचार्य ने जिले की सातों विधानसभा सीटों के लिये प्रभारी और सह संयुक्त प्रभारी के रूप में कुल 14 नेताओं की एक टीम गठित की है. इस टीम में महिलाओं की भी महत्वपूर्ण जिम्मेदारी दी गयी है. कमेटी में नियुक्त किये गये नेताओं की सूची इस प्रकार है:

सरज मंडल, संयुक्त प्रभारी परेश घोष.
आसन्नसोल साउथ विधानसभा सीट: प्रभारी रामानंद पाठक, संयुक्त प्रभारी सुजीत मंडल.
आसन्नसोल नार्थ विधानसभा सीट: प्रभारी शंभा राय, संयुक्त प्रभारी अर्पिता अचर्या.
बाराबनी विधानसभा सीट: प्रभारी संतोष सिंह, संयुक्त प्रभारी सुशील टुडू.

को देखते हुए, विद्युत विभाग द्वारा तत्काल प्रभाव से उस विद्युत प्रवाह वाले बिजली कनेक्शन काट दिये गये हैं. फिलहाल, मुआवजे और आगे की कार्रवाई को लेकर चर्चा जारी है. यह घटना बिजली विभाग की लापरवाही पर गंभीर सवाल खड़े करती है और क्षेत्र में विद्युत सुरक्षा को लेकर चिंता बढ़ाती है.

पुण्यतिथि पर याद किये जायेंगे संत एंथनी

बनारपुर, बनारपुर के संत एंथनी चर्च की ओर से शुक्रवार को संत पुण्यतिथि पर रेली निकाली जायेगी और प्रार्थना-सभा भी होगी. यह जानकारी संत एंथनी चर्च के प्रभारी सुभाष शर्मा ने दी.

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